

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1661/2019**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2019**  
**(F.No.01.03.2019/NCLAT/UR/273)**

**In the matter of:**

Flipkart Logistics Pvt. Ltd. & Ors. .... Appellants

Versus

Regional Director & Ors. .... Respondents

Appearance: Mr. Kumar Kislay, Advocate for the Appellants.

**17.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.03.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 02.03.2019 and returned the Memo of Appeal on the same day. The Appellants re-filed the Memo of Appeal on 15.05.2019. It is stated in the Interlocutory Application (IA) that delay has been caused as some time elapsed in collecting and sending supporting documents from Bengaluru to Delhi as the Appellants and the counsel are based in Bengaluru. Hence, there is delay of 65 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report. The Appellants were required to re-file Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellants re-filed the Memo of Appeal with a delay of 67 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 20.05.2019.

(Peeush Pandey)  
Registrar